



2026:AHC:65412

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 6257 of 2026

Gurmeet Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Dr. Kamlesh Kumar, Rakesh Kumar
Counsel for Opposite Party(s)	: Pradeep Kumar, G.A.

Court No. - 70

HON'BLE HARVIR SINGH, J.

1. Heard learned counsel for the applicant, learned counsel for informant and learned A. G. A. for the State and perused the material on record.

2. By means of this application, the applicant who is involved in Case Crime No. 159 of 2025, under Sections-125, 109, 3 (5) of B. N. S., P. S.-Mandi Dhanaura, district-Amroha, and is in jail since 18.1.2026, is seeking enlargement on bail during trial.

3. According to the version of the first information report, which has been lodged by Sandeep Kumar, son of the injured, Bhagat Singh, that on 9.4.2025, when his father Bhagat Singh after having dinner, reached at *his dharam kanta* (weighing bridge) at about 10.00 P. M. by his motorcycle, applicant Gurmeet along with two other persons, namely, Kuldeep and Kuljeet, was already present; Gurmeet exhorted Kuldeep to shot fire at his father, Bhagat Singh, thereupon Kuldeep targeting Bhagat Singh fired and the bullet hit his right hand below the shoulder and his father Bhagat Singh informed him on telephone and the complainant reached on the spot and he made a call on 112 and 108 and thereafter he rushed his father to Community Health Centre, Dhanaura, district Amroha, where his treatment was conducted.

4. It is submitted that the applicant is innocent and has falsely been implicated in this case and has not committed any offence, as alleged by the prosecution. Learned counsel for the applicant has further submitted that the the incident is alleged to have taken place on 9.4.2025 at about 22.00 hrs., whereas, F. I. R. of the incident was registered on 11.4.2025, at 10.49 hrs.

with the delay of two days, after due consultation. The applicant has only been assigned the role of exhortation, whereas the role of causing gun short injury to the injured Bhagat Singh, has been attributed to co-accused Kuldeep. On medical examination, the injury shown to be caused with firearm, is stated to be simple in nature. As per report of the doctor, no pellets were found from the hand, where the bullet fired from the gun is alleged to have hit. On being interrogated, from what distance, Kuleep (co-accused, who has been assigned the role of firing) shot you, the injured Bhagat Singh himself in his statement recorded under Section 180 B. N. S. S., stated that it was dark of night, therefore, '**I do not remember**', on being questioned further, whether your hand was operated and during treatment, any pellet was recovered, he replied in negative, which creates doubt about the truthfulness of the incident. Criminal history of the applicant has been explained in the supplementary affidavit. It is lastly submitted that applicant is languishing in jail since 18.1.2026 and in case he is released on bail, he will not misuse the liberty of bail and will cooperate in trial.

5. Per contra, learned counsel for informant as well as the learned Additional Government Advocate have opposed the prayer for grant of bail and submitted that the injured himself in his statement recorded under Section 180 B. N. S. S. corroborated the F. I. R. version.

6. Having considered the rival contentions of the parties and the fact that the only role, which has been assigned to the applicant, is that of exhortation and not firing at the injured as well as the injured himself in his statement recorded under Section 180 B. N. S. S. could not explain the incident, in what manner, it is alleged to have occurred and nature of offence, evidence, complicity of the accused, severity of punishment and all attending facts and circumstances of the case, without expressing any opinion on merits of the case, the Court is of the view that the applicant has made out a case for bail. The bail application is allowed.

7. Let the applicant, **Gurmeet Singh** in the aforesaid crime be released on bail on furnishing a personal bond and two sureties to the satisfaction of court concerned subject to the following conditions:

(1) The applicant will not tamper with the prosecution evidence during the trial.

(2) The applicant will not influence any witness.

(3) The applicant will appear before the trial Court on the date fixed, unless personal presence is exempted.

(4) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court to any police officer or tamper with the evidence.

8. In case of breach of any of the above condition, the prosecution shall be at liberty to move an application before this Court seeking cancellation of the bail.

9. Identity, status and proof of residence of the applicant and sureties be verified by the Court concerned before the bonds are accepted.

March 28, 2026
HR

(Harvir Singh,J.)